

25.3.2004

Item-4

MA-378/2004
OA-2696/2002

Present: None for original applicant.

Shri D.S.Mahendur counsel of the original respondents.

Heard Shri D.S. Mahendru, learned counsel for petitioner/original respondents.

The present MA is seeking extension of time of about 12 weeks ~~time~~ to comply with the Tribunal's order dated 21.10.2002 in OA-2696/2002. The learned counsel invited attention to a letter dated 15.1.2004 (Annexure R-I) and stated that the sanction for grant of higher pay scale. Learned counsel further states that this Tribunal had earlier extended the time upto 31.1.2004. However, there has been some delay in implementation of the order because of filing of contempt petition initially by the applicant ^{and} on account of administrative delay thereafter. Learned counsel informs that actual benefit to the applicants is likely to be extended very shortly.

Notice on MA was issued to the original applicants but no representation has been made on their behalf.

On 25.3.2004

The applicant/original respondent ~~are~~ granted further time to implement the order of this Tribunal before 20.4.2004. MA-378/2004 stands disposed of accordingly.

(Bharat Bhushan)
Member (J)

(R.K. Upadhyaya)
Member (A)

rb.